
DFMS Facility Private Limited. Vs ITO

Income Tax Appeal No. 1799/DEL/2021

Court: Income Tax Appellate Tribunal (Delhi SMC Bench)

Date of Decision: April 28, 2022

Acts Referred:

Income Tax Act, 1961 – Section 2(24)(x), 28, 36, 36(1)(va), 43B, 139(1), 143(1), 143(1)(a)(iv), 154

Hon'ble Judges: Challa Nagendra Prasad, J

Bench: Single Bench

Advocate: Sonali Shah, Om Prakash

Final Decision: Allowed

Judgement